

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

NEW DELHI, dated the 23rd July, 1975.

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NOTIFICATION

No. 982 (F.No. 176/5/75-II(AI)) : In exercise of the powers conferred by sub-Section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies Sri Ranganatha Paduka Ashram, R.K. Puram, New Delhi to be a place of public worship of renown throughout the Union Territory of Delhi for the purposes of the said Section.

Sd/-

(V.B. SRINIVASAN)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

To

The Manager,
Government of India Press,
Ring Road Mayapuri Industrial Area,
(Near Rajouri Garden),
NEW DELHI.

No. 982 (F.No. 176/5/75-II(AI))

Copy forwarded to :

1. The Commissioner of Income-tax, Delhi-II, New Delhi with reference to his letter No. D.O.No. CH-II/TE(553)/74 dt. May 21/22, 1975. He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year. The relief u/s 80G will be available only for donations for the repair and renovation of the temple and attached buildings and not for any new construction.
2. All other Commissioners of Income-tax.
3. The Secretary, Sri Ranganatha Paduka Ashram, Sector-III/806, R.K. Puram, New Delhi. The Accounts of receipts and expenditure regarding repairs and renovations may be kept separately and submitted to the Commissioner of Income-tax, Delhi-II, New Delhi annually. The relief u/s 80G will be available only to donations for the repair and renovation of the temple and attached buildings and not for any new construction.
4. The Comptroller & Auditor General of India, New Delhi.
5. All Chambers of Commerce in Delhi.

V.B. Srinivasan
(V.B. SRINIVASAN)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.